## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

\*\*\*\*

## LOK SABHA

## **UNSTARRED QUESTION NO.601**

## TO BE ANSWERED ON MONDAY, FEBRUARY 6, 2023/MAGHA 17,1944 (SAKA)

#### REMOVAL OF ANTI-DUMPING DUTIES

## 601. DR. T. SUMATHY

## (a) THAMIZHACHI THANGAPANDIAN:

## Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry has received a letter from the Tamil Nadu Federation of Powerlooms Associations urging the Government to reject the recommendations of the Directorate General of Trade Remedies (DGTR) for levying of anti-dumping duty on Viscose Staple Fibre (VSF) and if so, the details thereof and the response of the Government thereto;
- (b) whether the Government is aware that removal of the duty had enabled the exports of VSF to grow from 25.49 million sq. mt. in 2019-20 to 61.3939 million sq. mt. in 2021-22;
- (c) if so, whether the Ministry has taken this fact into consideration while taking a decision on antidumping duty and if so, the details thereof;
- (d) whether the Government is aware that if the aforesaid recommendation is notified, the entire powerloom sector in the country, specially in Tamil Nadu would reportedly face closure and if so, the details thereof and the reaction of the Government thereto; and
- (e) the steps taken by the Government to tackle the said issue?

## **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a to e) No representation from Tamil Nadu Federation of Powerlooms Associations has been received. However, several other representations have been received from across the country requesting the Government to reject the recommendations of the Directorate General of Trade Remedies (DGTR) for levying of anti-dumping duty on Viscose Staple Fibre (VSF) originating in or exported from Republic of Indonesia.

In terms of Rule 18 of Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, Central Government may, within three months of the date of publication of final findings by the designated authority under Rule 17 of Anti-Dumping Rules, decide on the imposition of Anti-Dumping Duty upon importation into India of the article covered by the final finding. The findings of DGTR in this regard were published on 19th December, 2022, and Central Government shall take appropriate decision regarding imposition of Anti-Dumping Duty on Viscose Staple Fibre originating in or exported from Republic of Indonesia.

\*\*\*\*